

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 207/MP/2011

Sub: Petition for grant of regulatory approval for execution of transmission system required in connection with grant of long term open access to group of developers.

Date of Hearing	10.1.2012
Coram	Shri SJayaraman, Member Shri V.S.Verma, Member Shri M.Deena Dayalan, Member
Petitioner	Power Grid Corporation of India Limited, Gurgaon
Respondents	Vandana Vidhyut Limited. Raipur and others
Parties present	Shri Pankaj Kumar, PGCIL Miss Manju Gupta, PGCIL Shri Dilip Rozekar, PGCIL Shri S.C.Talegaonkar, Vandana Vidhyut Shri V.K.Khanna, Torrent Energy Shri Negi, Torrent Energy Shri Manoj Dubey, Advocate, MPPTCL Shri R.B.Sharma, Advocate, BSEB, JSEB & BSES

Record of Proceedings

The representative of the petitioner submitted that this petition has been filed for grant of regulatory approval for supplementary transmission scheme for upcoming IPP projects in Chhattisgarh and Long- term Access (LTA) to Torrent Energy Ltd. The Supplementary scheme provides for installation of two numbers 1500 MVA, 765/400 kV transformers at Dharamjaygarh sub-station with two number of bays each of 765 and 400 kV voltage levels. The two generators, namely Vandana Vidhyut Limited and BALCO are in vicinity and they are required to be connected to the sub-station at Dharamjaygarh as part of evacuation scheme. For this purpose, transmission lines from their switchyards to the Dharamjaygarh pooling station would be constructed by them. Power Grid has to install 2 Nos. of 1500 MVA, 765/400 kV transformers at the under construction Dharamjaygarh sub-station. BPTA has been signed with Vandana Vidhyut Limited and BALCO. The Standing Committee on

Transmission Planning and Western Region Power Committee (WRPC) have agreed for the implementation of the scheme. With regard to status, the representative of the petitioner submitted that first unit of BALCO is ready for synchronization and other unit of Vandana Vidyut Ltd. will be synchronized by the end of April, 2012. Both generators have been given interim arrangements for the purpose of testing and synchronization by way of making LILO of 400 kV D/C Korba-Birsingpur Transmission Line.

2. The representative of the petitioner further submitted that the second scheme mentioned in the petition is for evacuation for LTA of Torrent Energy Limited. The transmission line from the generating switchyard to Navasari sub-station of PGCIL is being built by Torrent Energy Limited. The Scheme has been approved by the Standing Committee on Transmission Planning and Western Region Power Committee. The bank guarantee has been submitted by the developers for implementation of the scheme. With regard to status of the generating project, the representative of the petitioner submitted that except fuel linkage, all other mandatory clearances have already been obtained by the Torrent Energy Limited.

3. The representative of the Vandana Vidyut Ltd. submitted that work on the generating station is in advanced stage and will be completed by the end of April, 2012.

4. The learned counsel for the M. P. Power Trading Company Ltd. submitted that the exemption from tariff based competitive bidding is granted by Government of India only for up-gradation/strengthening of existing transmission lines and sub-stations. The decision of the Empowered Committee to execute this scheme on cost plus basis is not in conformity with the Government of India order dated 9.12.2010. With regard to transmission system strengthening in the western Region, the learned counsel for the MPPTCL submitted that Torrent Energy Ltd has only acquired part of the land and is yet to obtain the environmental clearance etc.

5. The representative of the Torrent Energy Ltd. submitted that the land has already been acquired and environmental clearance has been obtained from the concerned authority.

6. The representative of Reliance Power Transmission Limited (RETL) submitted that the decision of the Empowered Committee to execute the project which was based on the exemption provided by Ministry of Power in its order dated 9.12.2010, has been withdrawn as mentioned in para 7.1.6 of Electricity Tariff Policy as amended on 8.7.2011. The information provided by

CTU in this regard to the Empowered Committee and decision taken by it on the date of meeting are based on a clause which did not exist on the date of decision by the Empowered Committee. Moreover, the petition is based only on the recommendation of Empowered Committee and the same is not covered under Regulation 3 of CERC (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to CTU) Regulations, 2010.

7. The Commission directed the Reliance Power Transmission Limited to file its reply on affidavit, latest by 27.1.2012, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 10.2.2012.

8. Subject to above, the order in the petition was reserved.

By order of the Commission

Sd/-

(T. Rout)

Joint Chief (Law)